

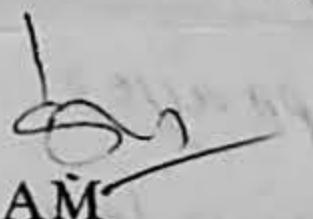
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

**ORDER SHEET**

O.A./MA./RA./EP NO. 1137 OF 2005

Applicant/s P.Kothari & others Resptds. 409 & others

Advocate for Applicant/s Sri S. Mandhyan Advocate for Respondent/s Sri A.K. Pandey

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>105</u>
<p><u>27.01.10</u> No MA's are pending. In Compliance of Hon'ble Court's order dt. 26/08/09 necessary (reaction) compliance has not been carried out by the Counsel in the cause of the Parties hence, Notices could not be issued.</p> <p>Submitted.</p> <p><u>Anil</u> <u>27/1/10.</u></p>	<p><u>03.02.2010</u></p> <p>Hon'ble Mr. Justice A.K. Yog - JM Hon'ble Mr. S.N. Shukla - AM</p> <p>Case called out twice, none present on behalf of the Applicant. Learned counsel for the Respondents present. Learned counsel for the Applicant failed to comply with the order dated 26.08.2009. O.A. is dismissed for no prosecution.</p> <p> <u>AM</u></p> <p> <u>JM</u></p> <p><u>Sushil</u></p>	

Contd. On Sheet No. 105